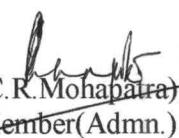


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O.A.No.617//2009
Rajen Rajkhowa Applicant
-Versus-
Union of India & Ors. Respondents

Order dated: the 20th July, 2010.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

The grievance of the applicant in this OA is pertaining to non payment of Hospital Patient Cadre Allowance although according to him he was entitled to under Rules. Hence by filing this OA he claims to direct the Respondents to make payment of the said allowance forthwith. Now by producing copy of the order of the Cabinet Secretariat dated 30.03.2010 and the directorate of ARC through counter filed by the Respondents in this case, it has been brought to the notice of this Tribunal that due to some doubts it was not paid earlier to the applicant but in view of the above order the applicant is entitled to the same. Heard Learned Counsel for the Applicant and Mr. U.B.Mohapatra, Learned SSC appearing for the Respondents. It has been submitted by Mr.Mohapatra, Learned SSC that in view of the aforesaid orders there remains nothing further to be adjudicated in this OA and as such the same may be dismissed by this Tribunal. Learned Counsel for the Applicant submitted that though it has been ordered in effect the applicant has not received the benefit till date and, therefore, direction be issued to the Respondents to calculate and pay the same to the applicant within a stipulated date. In view of the above, I do not see any reason to keep this matter pending. Accordingly this OA is disposed of with direction to the Respondents to do well to make the payment to the applicants pursuant to the order referred to above at an early date.


(C.R.Mohapatra)
Member(Admn.)